

**CORRIGENDUM TO PUBLIC ANNOUNCEMENT DATED JUNE 30, 2026 FOR THE
ATTENTION OF EQUITY SHAREHOLDERS OF AMPL CAPITAL LIMITED
(FORMERLY KNOWN AS CREDENT GLOBAL FINANCE LIMITED)**

OPEN OFFER FOR ACQUISITION UPTO 1,59,79,920 (ONE CRORE FIFTY NINE LAKH SEVENTY NINE THOUSAND NINE HUNDRED AND TWENTY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE INR 2/- (RUPEES TWO ONLY) EACH ("EQUITY SHARES") REPRESENTING 26.00% OF THE TOTAL ISSUED, OUTSTANDING AND FULLY PAID-UP EQUITY SHARE CAPITAL CARRYING VOTING RIGHTS OF AMPL CAPITAL LIMITED (FORMERLY KNOWN AS CREDENT GLOBAL FINANCE LIMITED) ("TARGET COMPANY") (PAN:AAACO1422B), A COMPANY REGISTERED UNDER THE COMPANIES ACT, 1956 AND HAVING ITS REGISTERED OFFICE AT UNIT NO. 1216, 12TH FLOOR, C-WING, ONE BKC, G BLOCK, OPPOSITE BANK OF BARODA, BANDRAKURLA COMPLEX, BANDRA EAST, MUMBAI-400051, FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY DP GLOBAL WEALTH MANAGEMENT LLP (PAN:AAYFD9343F) ("ACQUIRER-1") AND MR. VIKAS KATARIA (PAN:AHCPK6954C) ("ACQUIRER-2") (ACQUIRERS) TOGETHER WITH MS. SUPRIYA KATARIA (PAN:ASFPK5555M) ("PAC") IN HER CAPACITY AS A PERSON ACTING IN CONCERT WITH THE ACQUIRERS, PURSUANT TO AND IN COMPLIANCE WITH THE REQUIREMENTS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AND SUBSEQUENT AMENDMENTS THERETO ("SEBI (SAST) REGULATIONS") ("OPEN OFFER" OR "OFFER").

This Corrigendum ("Corrigendum") to Public Announcement ("PA" or "Public Announcement") dated June 30, 2026 is being issued by Novus Capital Advisors Private Limited (Formerly known as Fast Track Finsec Private Limited), the Manager to the Open Offer (the "Manager"), for and on behalf of Acquirers and PAC to the Public Shareholders of the Target Company.

This corrigendum should be read in continuation of, and in conjunction with, the PA which has been sent to BSE Limited, being the Stock Exchange where the Equity shares of the Target Company are listed, to SEBI, Reserve Bank of India ("RBI") and the Target Company in accordance with SEBI(SAST) Regulations.

Capitalized terms used in this Corrigendum and not defined herein shall have same meaning ascribed to it in PA

In relation to the PA, the Public Shareholders are requested to make note of following modifications:

In para 2, under the head "**Transaction which has triggered the open offer Obligations (Underlying Transaction)**" at page no.2 of PA should be read as follows:

This mandatory Open Offer is being made by the Acquirers and PAC pursuant to the Market Purchase of 6,16,264 equity shares of the Target Company.



Details of underlying transaction						
Type of Transaction	Mode of Transaction	Shares/ Voting rights acquired/ proposed to be acquired		Total Consideration for shares /Voting Rights acquired	Mode of payment	Regulation which has triggered
		Number	% vis a vis total equity / voting Capital			
Direct Acquisition	Market Purchase – Acquirer-1 proposes to place order with their stock Broker on June 30, 2026 (“Purchase Order”) to purchase upto 6,16,264 Equity Shares at a per equity share price of not more than Rs. 30 and for an overall consideration amount not exceeding INR 1,84,87,920 on any recognised stock exchange in India as instructed by the Acquirer-1 from time to time.	6,16,264 Equity Shares	1% of total equity share capital	INR 1,84,87,920	Cash	Regulation 3(1) of SEBI (SAST) Regulation

In para 3, under the head “**Details of the Acquirer(s) /PAC**” at page no.3 of PA should be read as follows:

Details	Acquirer-1	Acquirer-2	PAC	Total
Name of Acquirer	DP Global Wealth Management LLP	Vikas Kataria	Supriya Kataria	
Pre-Transaction shareholding				
• Number of equity shares in the Target Company	86,52,941 Equity Shares	12,44,948 Equity Shares	49,56,204 Equity Shares	1,48,54,093 Equity Shares
• % of total share capital	14.08 % of Total Share Capital	2.03% of Total Share Capital	8.06% of Total Share Capital	24.17% of Total Share Capital
Proposed shareholding after the acquisition of shares which triggered the Open Offer	92,69,205 Equity Shares 15.08% of Total Share Capital	12,44,948 Equity Shares 2.03% of Total Share Capital	49,56,204 Equity Shares 8.06% of Total Share Capital	1,54,70,357 Equity Shares 25.17% of Total Share Capital



Proposed shareholding after the acquisition of shares which triggered the Open Offer (No. of Equity Shares) (Assuming the entire 26.00% is tendered in the Open Offer)	2,44,50,129 Equity Shares 39.78 % of Total Share Capital	20,43,944 Equity Shares 3.33% of Total Share Capital	49,56,204 Equity Shares 8.06% of Total Share Capital	3,14,50,277 Equity Shares 51.17% of Total Share Capital
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Except as detailed in this Corrigendum, all other terms and contents of the Public Announcement remain unchanged.

The Acquirers accept full responsibility for the information contained in this Corrigendum and for the fulfilment of their obligations under the SEBI (SAST) Regulations.

This Corrigendum is expected to be available on the website of the Securities and Exchange Board of India at www.sebi.gov.in, BSE Limited at www.bseindia.com, and the website of the Novus Capital Advisors Private Limited (Formerly known as Fast Track Finsec Private Limited) at www.novuscaps.com.

Issued by the Manager to the Open Offer



Novus Capital Advisors Private Limited

(Formerly known as Fast Track Finsec Private Limited)

CIN: U65191DL2010PTC200381

SEBI Reg. No: INM000012500

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Contact Person: Mr. Vikaas Verma

For and on behalf of Acquirers

Sd/-

Vikas Kataria
(Acquirer-2)

Place: New Delhi

Date: July 02, 2026

